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(ii) Statement No. IX-Thirtyfourth Session, 1961.

- FIFTH ANNUAL REPORT (1960-61) OF THE HEAVY ELECTRICALS (INDIA) LIMIT-ED, BHOPAL AND RELATED PAPERS
- (iii) Statement No. VII—Thirtyfifth Session, 1961.
- THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUB-RAMANIAM): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following pepers: -
- No. V-Thirty-(iv) Statement sixth Session, 1961.
- (i) Fifth Annual Report and Accounts of the Heavy Electricals (India) Limited, Bhopal, for the year 1960-61, together with the Auditors' Report on
- (v) Statement No. V-Thirtyseventh Session, 1962.

(ii) Review by Government on the working of the Company.

the Accounts.

(vi) Statement No. IV-Thirtyeighth Session, 1962.

[Placed in Library. See No. LT-589/62 for (i) and (ii).]

(vii) Statement No. III-Thirty-

THE UNIVERSITY GRANTS COMMISSION (BUDGET AND ACCOUNTS) RULES, 1962

ninth Session, 1962

THE MINISTER OF EDUCATION (Dr. K. L. SHRIMALI): Sir, I beg to lay on the Table, under sub-section (3) of section 25 of the University Grants Commission Act, 1956, a copy of the Ministry of Education Notification G.S.R. No. 1218, dated the 19th September, 1962, publishing the University Grants Commission (Budget and Accounts) Rules, 1962, [Placed in Library. See No. LT-563/62.]

(VIII) Statement No. II-Fortieth Session, 1962.

STATEMENT SHOWING ACTION TAKEN ON ASSURANCES, PROMISES AND UNDERTAK-INGS GIVEN DURING VARIOUS SESSIONS OF THE RAJYA SABHA

Appendix XLI Annexures See Nos. 31 to 38 for (i) to (viii) respectively..]

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI D. R. the session shown against each:-

SECOND SUPPLEMENTAL AGREEMENT BETWEEN GOVERNMENT OF INDIA AND CERTAIN OIL COMPANIES

CHAVAN): Sir, on behalf of Shri Satyanarayan Sinha, I beg to lay on the Table the following statements showing the action taken by Government on the various assurances, promises and undertakings given during

THE DEPUTY MINISTER IN THE MINISTRY OF MINES AND FUEL (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table a copy of the Second Supplemental Agreement dated the 27th July, 1961, between the Government of India, Burmah Oil Company Limited, Oil India Limited and Assam Oil Company Limited. [Placed

(i) Statement No. X-Twentyninth Session, 1960.

THE OIL AND NATURAL GAS COMMISSION (THIRD AMENDMENT) RULES, 1962

in Library. See No. LT-598/62.]

SHRI R. M. HAJARNAVIS: Sir, also beg to lay on the Table a copy of the Ministry of Mines and Fuel Notification G.S.R. No. 1444 dated 22nd October, 1962, publishing the Oil and Natural Gas Commission (Third Amendment) Rules, 1962, under subsection (3) of section 31 of the Oil and Natural Gas Commission Act, 1959. [Placed in Library. See No. LT-562/62.]

THE MANIPUR LAND REVENUE AND LAND. REFORMS (ALLOTMENT OF LAND) **RULES, 1962**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the